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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid. Shrimati Santosh Chowdhary.

â€¦(व्यवधान)

श्री सुदीप बंदोपाध्याय (कोलकाता उत्तर): दार्जिलिंग के बारे में केंद्र सरकार का हस्तक्षेप बंद करो। ... (व्यवधान)

श्री शैलेन्द्र कुमार (कोशाम्बी): मैडम, चीन ने भारत की ज़मीन पर कब्ज़ा कर रखा है। ... (व्यवधान)

**11.03 Â½ hrs.**

*At this stage Shri Kalyan Banerjee, Shri Shailendra Kumar and some other hon. Member came and stood on the floor near the Table.*

â€¦(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): On behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 92 of the Food Safety and Standards Act, 2006:-

(1) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2013 published in Notification No. F. No. 5/15015/30/2012 in Gazette of India dated 12th July, 2013.

(Placed in Library, See No. LT 9719/15/13)

(2) The Food Safety and Standards Authority of India (Salary, Allowances and other Conditions of Service of Officers and Employees) Regulations, 2013 published in Notification No. F. No. A-21021/01/2010-Admn. FSSAI in Gazette of India dated 30th July, 2013.

(Placed in Library, See No. LT 9720/15/13)

...(Interruptions)

MADAM SPEAKER: Shri V. Narayanasamy – Not here.

Shrimati Preneet Kaur.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Clause 31(2) of the South Asian University Act, 2008:-

(i) The South Asian University First Regulations, 2013 published in Notification No. F. No. BI-321/60/11 in Gazette of India dated 7th August, 2013.

(ii) The South Asian University First Rules, 2013 published in Notification No. F. No. BI-321/60/11 in Gazette of India dated 7th August, 2013.

(iii) The South Asian University (Removal of Difficulties) Order, 2012 published in Notification No. S.O.136(E) in Gazette of India dated 20th January, 2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (1)

above.

(Placed in Library, See No. LT 9722/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-

- (1) The Central Reserve Police Force, Group 'B' (Combatised Para-Medical Posts) Recruitment Rules, 2011 published in Notification No. G.S.R. 308 in Gazette of India dated 12th November, 2011.
- (2) The Central Reserve Police Force, Group "C" (Combatised Para-Medical Posts) Recruitment Rules, 2011 published in Notification No. G.S.R. 220 in Gazette of India dated 30<sup>th</sup> July, 2011.
- (3) The Central Reserve Police Force, Inspector (Senior Library and Information Assistant), Sub Inspector (Library and Information Assistant), Head Constable (Library Clerk) and Constable (Library Attendant) Recruitment Rules, 2011 published in Notification No. G.S.R. 608(E) in Gazette of India dated 9th August, 2011.
- (4) The Central Reserve Police Force, Group 'C' (Combatised Para-Medical Posts) Recruitment Rules, 2011 published in Notification No. G.S.R. 219 in Gazette of India dated 30<sup>th</sup> July, 2011.
- (5) The Central Reserve Police Force, Assistant Commandant (Ministerial), Group "A" Post, Recruitment Rules, 2011 published in Notification No. G.S.R. 652(E) in Gazette of India dated 30th August, 2011.
- (6) The Central Reserve Police Force, Assistant Commandant (Private Secretary), Group "A" Post, Recruitment Rules, 2011 published in Notification No. G.S.R. 653(E) in Gazette of India dated 30th August, 2011.
- (7) The Central Reserve Police Force Group "A" (General Duty) Officers Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 209 in Gazette of India dated 18<sup>th</sup> August, 2012.
- (8) The Central Reserve Police Group "A" (General Duty) Officers Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 22(E) in Gazette of India dated 14<sup>th</sup> January, 2013.

(Placed in Library, See No. LT 9723/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): I beg to lay on the Table a copy of the Notification No. G.S.R. 511(E) (Hindi and English versions) published in Gazette of India dated 29th July, 2013 rescinding Notification No. G.S.R.408(E) dated 30th May, 2012 except as respects things done or omitted to be done before such suppression, issued under sub-section (1) of Section 4 of the Metro Railways (Construction of Works) Act, 1978.

(Placed in Library, See No. LT 9724/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 19 of 2013)-Compliance Audit Observations for the year ended March, 2012.
  - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 21 of 2013) Compliance Audit Compensatory Afforestation in India, Ministry of Environment and Forests, for the year ended March, 2012.
  - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 22 of 2013) Compliance Audit- Scientific and Environmental Ministries/Departments for the year ended March, 2012.

(2) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Prevention of Money Laundering Act, 2002:-

(i) G.S.R.578(E) published in Gazette of India dated 29<sup>th</sup> August, 2013 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.440(E) dated 1st July, 2005.

(ii) G.S.R.579(E) published in Gazette of India dated 29<sup>th</sup> August, 2013 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.441(E) dated 1st July, 2005.

(iii) The Prevention of Money-Laundering (Maintenance of Records) Amendment Rules, 2013 published in Notification No. G.S.R.576(E) in Gazette of India dated 27<sup>th</sup> August, 2013, together with an explanatory memorandum.

(Placed in Library, See No. LT 9726/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R.335(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013 together with an explanatory memorandum providing the facility of removal of all excisable goods from the factory of production, intended for storage in a godown or retail outlet of a Duty Free Shop in the Departure Hall or the Arrival Hall of International Airport, appointed or licensed as "warehouse" under Section 57 or 58 of the Customs Act, 1962 and for sale therefrom, against foreign exchange to passengers going out of India or to the passengers or members of crew arriving from abroad.

(ii) G.S.R.336(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 38/2001-C.E.(NT) dated 26<sup>th</sup> June, 2001, together with two corrigenda published in Notification Nos. G.S.R.545(E) dated 14<sup>th</sup> August, 2013 and G.S.R.553(E) (in Hindi version only) dated 14<sup>th</sup> August, 2013.

(iii) G.S.R.337(E) published in Gazette of India dated 23<sup>rd</sup> May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-C.E.(NT) dated 26<sup>th</sup> June, 2001, together with two corrigenda published in Notification Nos. G.S.R.546(E) dated 14<sup>th</sup> August, 2013 and G.S.R.554(E) (in Hindi version only) dated 14<sup>th</sup> August, 2013.

(Placed in Library, See No. LT 9727/15/13)

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